

¹[THE FIFTH SCHEDULE

[See sections 8(4), 8A(8) and 17A(2C)]

S. No.	Mineral	Additional amount on grant or extension of mining lease
1.	Iron ore and chromite	Equivalent to one hundred and fifty per cent. of the royalty payable
² 2.	Minerals specified in Part-D of the First Schedule	<i>Nil</i>
2A.	Minerals specified in Seventh Schedule (other than those specified in Part-D of the First Schedule)	Equivalent to fifty per cent. of the royalty payable]
3.	Coal and lignite	Equivalent to the royalty payable
4.	Other minerals (other than coal and lignite)	Equivalent to the royalty payable

Explanation.—For the purposes of this Schedule, the additional amount shall be in addition to royalty or payment to the District Mineral Foundation and ³[National Mineral Exploration and Development Trust] or any other statutory payment.

1. Ins. by Act 16 of 2021, s. 21 (w.e.f. 28-3-2021).

2. Ins. by Act 28 of 2025, s. 10 (w.e.f. 1-9-2025).

3. Subs. by s. 10, *ibid.*, for “National Mineral Exploration Trust” (w.e.f. 1-9-2025).